GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3900 ANSWERED ON:22.08.2003 OUTSOURCING OF INSPECTION WORK BY DCA VINAY KUMAR SORAKE

Will the Minister of FINANCE be pleased to state:

(a) whether the Department of Company Affairs has been outsourcing work on inspection;

(b) if so, whether the Section 209A of the Companies Act, 1956 provide for such arrangement;

(c) whether due to paucity of staff and accumulated workload the DCA has already entrusted high profile cases like Zerox Modicrop bribery allegations to qualified outside agencies;

(d) whether the Shardul Shroff Committee has recommended outsourcing of such inspection jobs by the DCA; and

(e) if so, the details thereof?

Answer

MINISTER OF FINANCE (SHRI JASWANT SINGH)

(a): No, Sir.

(b): No, Sir.

(c): An investigation under Section 237 of the Companies Act, 1956 into the affairs of M/s Xerox Modicorp Limitedhas been entrusted bto a firm of professionals.

(d): No such recommendation has been received at present.

(e): Does not arise.